



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**The Goa Salaries and Allowances  
of Ministers (Amendment)  
Bill, 2005**

**(Bill No.23 of 2005)**

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**(As Passed by the Legislative Assembly of the State of Goa)**

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**GOA LEGISLATURE SECRETARIAT  
ASSEMBLY HALL, PORVORIM, GOA  
25 AUGUST, 2005**

THE GOA SALARIES AND ALLOWANCES OF MINISTERS  
(AMENDMENT) BILL , 2005  
(BILL NO.23 OF 2005)

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BILL

further to amend the Goa Salaries and Allowances of Ministers Act, 1964 (Act 3 of 1965).

Be it enacted by the Legislative Assembly of Goa in the Fifty-sixth Year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Goa Salaries and Allowances of Ministers (Amendment) Act, 2005.

(2) It shall come into force at once.

2. Amendment of section 4. - In section 4 of the Goa Salaries and Allowances of Ministers Act, 1964 (Act 3 of 1965), after the words " ten thousand rupees per month " , the expression " and in addition, shall also be entitled, for the purpose of payment to a sum equal to the actual charges of electricity and water in respect of his private residence " shall be inserted.

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